White Paper on functioning of Nehru Yuvak Kendra at Nahan in Himachal Pradesh

1139. SHRI ASHWANI KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to a news-item published in the Hindustan Times, Patna edition of the 18th March, 1991 wherein Government have been accused of ignoring elected representatives of the people and a White Paper has been demanded on the functioning of Nehru Yuvak Kendras working in different parts of the country under criticism for creating problems;
- (b) whether some ongoing survey has been conducted; and
- (c) if so, what has been the result thereof and how Government propose to ensure the functioning of said Kendras in proper way?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE DEPARTMENT OF WOMEN ANDCHILD DEVELOPMENT (KUM. MAMTA BANERJEE): (a) The Govnot been ernment's attention has drawn to any news-item published in Hindustan Times of 18th March, 1991 alleging that the Government ignoring the elected representatives of the people and demanding a White Paper on the functioning of the Nehru Yuva Kendras.

- (h) Yes. Planning Commission has completed an evaluation of NYK Sangathan early this year.
- (c) The Planning Commission has made a generally favourable evaluation report on the positive impact of the NYK programmes and at the same time suggested some measures for improvement.

Number of pending cases in Supreme Court and High Courts

1140. SHRI KAMAL MORARKA: SHRI SURESH KALMADI: DR. RATNAKAR PANDEY: SHRI RAM NARESH YADAV:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) what is the number of pending cases in Supreme Court and various High Courts as on the 31st July, 1991 and out of them how many cases are such which are pending for more than six years; and
- (b) whether there is any proposal under Government's consideration for increasing the number of judges in Supreme Court and various High Courts for speedy disposal of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT-ARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) The information is being collected and will be laid on the Table of the House

(b) The sanctioned strength of Supreme Court is 26 Judges at present; there is no proposal to increase it. It has been decided to create 52 new post of permanent/Additional Judges in various High Courts over and above their sanctioned strength of 496 permanent/Additional Judges for speedy disposal of cases.

Pay Scales and Promotional Avenues of Unani Doctors under CGHS

- 1141 SHRI KAMAL MORARKA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether the Unani doctors are given the same pay scales and promotional avenues which are available to Allopathic doctors under CGHS, and